

MR. DEPUTY SPEAKER: We will now take up Private Members' Business. Bills for Introduction. Shri V. S. Krishna Iyer.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of articles 102 and 191)

[English]

SHRI V. S. KRISHNA IYER (Bangalore South): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI V. S. KRISHNA IYER: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of article 80)

[English]

SHRI V. S. KRISHNA IYER (Bangalore South): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI V. S. KRISHNA IYER: I introduce the Bill.

15.32 hrs.

CINEMATOGRAPH (AMENDMENT) BILL*
(Amendment of Section 513)

[Translation]

SHRI V. TULSIRAM (Nagarkurnool): I beg to move that leave be granted to introduce a Bill further to amend the Cinematograph Act, 1952.

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Cinematograph Act, 1952."

The Motion was adopted.

[Translation]

SHRI V. TULSIRAM: I introduce the Bill.

15.32 1/2 hrs.

CROP INSURANCE CORPORATION BILL*

[English]

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill to provide for the establishment of the Crop Insurance Corporation for the purpose of undertaking the business of crop insurance so as to protect the interests of farmers from loss due to unavoidable causes.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of the Crop Insurance Corporation for the purpose of undertaking the business of crop insurance so as to protect the interests of farmers from loss due to unavoidable causes."

The motion was adopted.

PROF. MADHU DANDAVATE: I
introduce the Bill.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

15.33 hrs.

OIL-SEEDS AND EDIBLE OILS
PRODUCTION BILL*

SHRI V. S. KRISHNA IYER: I introduce
the Bill.

[English]

PROF. MADHU DANDAVATE (Rajapur):
I beg to move for leave to introduce a Bill to
provide for measures to assist rapid
expansion of production of oil-seeds and to
facilities a more effective extraction of edible
oils and other oils from different seeds both
for direct human consumption as well as for
the manufacture of vanaspati, soaps and
other products.

15.34 hrs.

CONSTRUCTION WORKERS (REGULATION
OF EMPLOYMENT AND CONDITIONS OF
SERVICE) BILL*

[English]

SHRI V. S. KRISHNA IYER (Bangalore
South): I beg to move for leave to introduce
a Bill to regulate the employment of
construction workers and for matters
connected therewith or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill
to provide for measures to assist rapid
expansion of production of oil-seeds and
to facilitate a more effective extraction of
edible oils and other oils from different
seeds both for direct human
consumption as well as for the
manufacture of vanaspati, soaps and
other products."

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill
to regulate the employment of
construction workers and for matters
connected therewith or incidental
thereto.

The motion was adopted.

The motion was adopted.

PROF. MADHU DANDAVATE: I
introduce the Bill.

SHRI V. S. KRISHNA IYER: I introduce
the Bill.

15.34 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Eighth Schedule)

INDIAN PENAL CODE (AMENDMENT)
BILL*
(Substitution of new sections for section 500
etc.)

[English]

SHRI V. S. KRISHNA IYER (Bangalore
South): I beg to move for leave to introduce
a Bill further to amend the Constitution of
India.

[English]

SHRI THAMPAN THOMAS (Mavelikara):
I beg to move for leave to introduce a Bill
further to amend the Indian Penal Code.